## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 3/RP/2023

Subject: Petition for review of the Order dated 30.11.2022 in Petition No.

145/GT/2022 in the matter of revision of tariff for the period 2014-19 and determination of tariff for the period 2019-24 in respect of

Chamera-I Hydroelectric Power Station (540 MW).

Petitioner : NHPC Limited

Respondents : PSPCL and 8 others

Date of Hearing: 4.4.2024

Coram : Shri Jishnu Barua, Chairperson

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present: Shri Venkatesh, Advocate, NHPC

Shri Mohd. Faruquw, NHPC Shri Piyush Kumar, NHPC Shri Jitendra K. Jha, NHPC

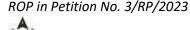
Shri Mohhit Mudgal, Advocate, BRPL & BYPL Shri Sachin Dubey, Advocate, BRPL & BYPL Shri Mohit Jain, Advocate, BRPL & BYPL Ms. Shweta Chaudhary, BSES Discoms

Ms. Jaya, BSES Discoms

## **Record of Proceedings**

During the hearing, the learned counsel for the Review Petitioner made detailed oral submissions on the following issues:

- a) Disallowance of additional capital expenditure on account of the purchase of CCTV camera amounting to Rs. 24.97 lakh during 2014-17 (Rs. 9.32 lakh in 2014-15, Rs. 0.89 lakh in 2015-16 and Rs. 14.76 lakh in 2016-17);
- b) Disallowance of the additional capitalization for replacement of Sequential Event Recorder for Rs. 52.91 lakh in 2017-18; and
- c) Disallowance of the Construction of Sewage Treatment Plant for executive field hostel/transit camp for Rs. 6.80 lakh in 2018-19.
- 2. The learned counsel for the Respondent BRPL and BYPL submitted that there is no error apparent on the face of the order on the above issues. He, however, submitted that the reply filed by the Respondents may be considered at the time of the disposal of the Review Petition.



3. The Commission, after hearing the parties, reserved an order in the matter.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)